

No separate administration expense is incurred in the Pension Funds.

**Setting up of registry for domestic workers**

3139. SHRIMATI KANIMOZHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has ratified the International Labour Organization's (ILO) convention concerning rights of domestic workers and if so, the details thereof;
- (b) if not, the reasons therefor;
- (c) whether Government has fixed minimum wage and other basic working conditions for domestic workers in India, if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) whether Government has considered setting up a registry of domestic workers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The International Labour Organization (ILO) proposes to adopt an instrument on 'Decent Work for Domestic Workers'. A report in this regard was included as an Agenda item in 99th Session of the International Labour Conference held in June, 2010 at Geneva for discussion about proposed instrument. ILO has not adopted any standard (Convention or Recommendation) on Decent Work for Domestic Workers so far.

(c) and (d) The domestic work falls under the purview of State sphere. State Governments are empowered to include domestic work as scheduled employment under statute for fixation of minimum rates of wages for these workers as per Minimum Wages Act, 1948. The Central Government has requested the State Governments to take necessary steps for inclusion of domestic work as employment in the schedule and fixing minimum rates of wages for domestic workers.

(e) Government has constituted a Task Force to evolve a policy framework for domestic workers in the context of regulatory mechanism and providing social security.

**Low income of employed**

3140. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that inspite of having employment, 28 per cent of people are still unable to earn enough to rise above the poverty line;
- (b) whether it is also a fact that there is 10.8 million unemployed out of the workforce of 459 million in the country; and
- (c) if so, how Government is going to address both the problems?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Reliable estimates on employment and unemployment are

obtained through quinquennial labour force surveys conducted by National Sample Survey Organization. Last such survey was conducted during 2004-05. According to the most recent round of quinquennial survey, percentage of working poor (those employed but unable to earn sufficient income from their work to rise above the official poverty line) was estimated on usual status basis (based on mixed recall period) at around 22% in the beginning of January, 2005 in the country and during the same period, 10.8 million unemployed persons were in the estimated labour force of 469.94 million.

(c) Government have taken several steps to reduce unemployment rate. The focus is on productive employment at a faster pace in order to raise the incomes of masses of the rural population to bring about a general improvement in their living conditions. The Job opportunities are likely to be created on account of growth in Gross Domestic Product (GDP), investment in infrastructure development, growth in exports etc. Government of India has also been implementing various employment generation programmes, such as Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) besides entrepreneurial development programmes run by Ministry of Micro, Small and Medium Enterprises. Government have also decided to skill 500 million persons by 2022 in order to improve their productivity so that they can earn higher wages and get out of poverty trap.

#### **NHs passing through Orissa**

†3141. SHRI RUDRA NARAYAN PANY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total number of National Highways that are passing through Orissa;
- (b) the names of National Highways which are completely within the State and those which passes through the State;
- (c) the status of all these National Highways;
- (d) whether State Government has sent any scheme to the Central Government for complete development of these National Highways;
- (e) if so, the details thereof;
- (f) if not, whether Central Government has considered for their complete development on its own; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) The details of 16 number of National Highway in the State of Orissa is given in Statement (See below).

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†Original notice of the question was received in Hindi.